

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303

IA-4954/2022 IA-6247/2022 IA-5974/2021 IA-4162/2021 IA-5436/2021 IA-5069/2021 IA-5116/2021 IA-5122/2021 IA-4996/2021 IA-3995/2021 IA-4199/2021 IA-3974/2021 IA-3968/2021 IA-3865/2021 IA-3911/2021 IA-3462/2021 IA-3764/2021 IA-3013/2021 IA-3044/2021 IA-3250/2021 IA-2613/2021 IA-1584/2021 IA-1724/2021 IA-1322/2021 IA-767/2021 IA-349/2021 IA-467/2021 IA-53/2021 IA-285/2021 IA-3419/2021 IA-5425/2020 IA-4935/2020 IA-5426/2020 IA-3962/2020 IA-1594/2022 IA-2223/2022 IA - 1476/2022

In
IB-1771(ND)/2018

IN THE MATTER OF:

Ms. Priyanshi Arora

Vs.

M/s. Dream Procon Pvt. Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Adv. Abhishek Anand, Adv. Mohak Sharma, Adv. Supiyo Banerjee in IA 3013 of 2021, Adv. Joydeep Sarma, for Applicant in IA 4199/2021, Adv. Tapas Gaur & Adv. Pankaj Kumar Singhal advocates for Applicant in IA-5436/2021, Adv. Shakeel Sarwar Wani and Adv. Hasnain Khawja in IA-2223 of 2022, Adv. Anupam Dwivedi in IA/3911/2021, Adv. Shivam Kumar for the Applicant in the IA-4954/2022, Adv. Adv. Raunak Satpathy in I.A 6247/2022, Adv. Pooja Saigal and Adv. Vaibhav Tyagi in IA 3962/2020 & 5069/2021, Adv C.S Gupta in IA 3764, 5974 for Applicant, Adv. Pawan Shree Agrawal and Adv. Soumya Dhankani, in IA Nos. 4996/2021, 5122/2021, 5116/2021, 3865/2021 for the Applicants, Adv. Mhasi Kreditsv, Adv. Manish Sharma in IA No. 2850/2022

and IA-2843/2022, Adv. Swastika Kumari, in IA-3995/2021 and IA-767/2021
For the SRA : Adv. Harsimran Duggal, Adv. Prithu Garg, Adv. Aditya Awasthi for the SRA
For the Noida Authority : Mr. Rachit Mittal, Mr. Parish Mishra, Ms. Pooja Kapur for Noida Authority/Applicant in IA-3974/2021
For the RP : Adv. Varsha Banerjee and Adv. Karan Grover for the Resolution Professional
For the Respondent : Adv. Milan DeepSingh, Ms.Anmol Sharma in I.A. 1584/2021 for Respondent No.12, Adv. Nilesh Sharma, Resolution Professional of CD, A. Reyna Shruti, Adv - Respondent No. 7 in I.A. No. 285 of 2021

ORDER

IA-4954/2022 :-

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof of service and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List on **22.02.2023**.

**IA-6247/2022 IA-5974/2021 IA-4162/2021 IA-5436/2021 IA-5069/2021
IA-5116/2021 IA-5122/2021 IA-4996/2021 IA-3995/2021 IA-4199/2021
IA-3974/2021 IA-3968/2021 IA-3865/2021 IA-3911/2021 IA-3462/2021
IA-3764/2021 IA-3013/2021 IA-3044/2021 IA-3250/2021 IA-2613/2021
IA-1584/2021 IA-1724/2021 IA-1322/2021 IA-767/2021 IA-349/2021 IA-467/2021
IA-53/2021 IA-285/2021 IA-3419/2021 IA-5425/2020 IA-4935/2020
IA-5426/2020 IA-3962/2020 IA-1594/2022 IA-2223/2022 IA - 1476/2022:-**

List on **22.02.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**